

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

IB-1683/ND/2018

In the matter of :
Crayaon Software Experts India (P) Ltd
Vs.
Vas Data Services (P) Ltd

.. PETITIONER
..RESPONDENT

SECTION

Under Section 9 of IBC, 2016

Order delivered on 08.1.2019

Coram :

(Dr. Deepti Mukesh),
Hon'ble Member (Judicial)


(Mrs. Deepa Krishan)
Hon'ble Member (Technical)


For the Petitioner /Op. Creditor : Mr. Varun K Chopra, Mr. Gurtejpal Singh, Advocates
For the Respondent/Corporate Debtor : Mr. Gaurav Singh, Advocate
For the Intervener :

ORDER

Learned Counsel for the respondent accepts notice and undertakes to file 'Vakalatnama' within 3 days and reply within two weeks with an advance copy to the other side. Rejoinder to be filed within a week thereafter.

List on 20.2.2019.


(DEEPA KRISHAN)
MEMBER TECHNICAL


(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)

Surjit